

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO.3201
TO BE ANSWERED ON 21.03.2017

Violation of Pollution Laws

3201. SHRI SHER SINGH GHUBAYA:
PROF. CHINTAMANI MALVIYA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the industrial units are not complying with the anti-pollution laws and pollution is on the rise day by day in the country and if so, the details thereof;
- (b) whether several cases of injecting waste water into underground resources after drilling and boring by several industrial units have been reported/noticed;
- (c) if so, the details thereof along with the action taken against such units, State-wise;
- (d) whether the Government proposes to launch a national helpline for prevention of pollution in the country; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ANIL MADHAV DAVE)

(a) This Ministry has notified industry specific effluent and emission norms under the Environment (Protection) Act, 1986. The provisions of the Water (Prevention and Control of Pollution), Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986 are enforced by the concerned State Pollution Control Boards/ Pollution Control Committees in the industries. As reported by the Central Pollution Control Board (CPCB), all the major polluting industries have provided pollution control measures to control air, water and treatment and disposal of hazardous waste. CPCB undertakes random surprise inspection under its Environmental Surveillance Programme and takes action against industries found non-compliant with the norms. Directions have been issued to 546 industries for seeking compliance of CPCB recommendations, while 113 industries have been issued directions for closure during 2010-2015 by CPCB.

(b)and(c) As per CPCB, no case of injection of wastewater in ground water table has come to the notice. Also, injection of treated or untreated wastewater into groundwater is not allowed under the Environment (Protection) Act, 1986 or the Water Act, 1974.

(d)and(e) The CPCB has issued directions in December, 2015 under the Air (Prevention and Control of Pollution) Act, 1981 to the pollution control boards of Rajasthan, Haryana and Uttar Pradesh apart from Delhi Pollution Control Committee to set up helpline for taking action against reported non-compliance.
